

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 234/MP/2017

Subject : Petition under Section 79 of the Electricity Act, 2003 for direction to Rajasthan Rajya Vidyut Prasaran Nigam Ltd to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal-Satpura Complex/Chambal project & payment of O&M/capital expenditure of the Chambal-Satpura Complex/Chambal project and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants)

Petitioner : MPPMCL

Respondent : RRVPNL & 2 others

Date of hearing : **29.5.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri G.Umapathy, Advocate, MPPMCL
Ms. Swapna Seshadri, Advocate, RRVPNL
Ms. Parichita Chowdhury, Advocate, RRVPNL
Shri K.K.Agrawal, MPPMCL
Shri Dilip Singh, MPPMCL
Shri Sushil Mathur, RRVPNL
Shri Sanjay Tripathi, MPPGCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner, MPPMCL submitted that despite the observation of the Commission in para 3 of the ROP of the hearing dated 10.4.2018, neither any payment has been made nor any scheduling indicating its commitment to make payments to the Petitioner has been submitted by the Respondent, RRVPNL. Accordingly, the learned counsel for the Petitioner prayed that the Commission may direct the respondent, RRVPNL to make payments and also to direct scheduling of 78 MW of net share of power to the Petitioner.

2. As regards payments, the learned counsel for the Respondent, RRVPNL sought time to seek instructions from the said Respondent. With regard to scheduling of power, the learned counsel submitted that the respondent has no objection to schedule 78 MW of power to the Petitioner. She however clarified that the stations/ units from which the power is to be scheduled will be mutually decided by the parties.



3. The Commission, after hearing the parties adjourned the matter. The Commission however directed the Respondent, RRVPNL to submit a concrete proposal, on affidavit, on or before **29.6.2018**, indicating the time period within which the payments are to be made to the Petitioner. As regards scheduling of power to the Petitioner, the Commission directed the parties to interact with WRLDC to formalize the station wise scheduling procedure and resume supply of power to the Petitioner at the earliest.

4. Matter shall be listed for hearing on **9.8.2018**. Pleadings in the matter shall be completed by the parties prior to the next date of hearing.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

